

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/00361/2021

This the **01st** day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Wasim Raja S/o Sh. Alfaz Hussain R/o Village Dodaj, Tehsil Darhal District Rajouri-185132. Age: - 28 years. Mobile No. 7006621225.
2. Mohd. Sayeed S/o Sh. Abdul Majeed, R/o Village Chowkian Tehsil Darhal District Rajouri-185132. Age: - 38 years. Mobile No.: - 7006452742.

.....Applicants

(Advocate: Mr. Kapil Gupta)

Versus

1. U.T. of Jammu and Kashmir Through Commissioner-cum-Secretary to Government, PHE Department, Civil Secretariat, At present at Jammu-180001.
2. Chief Engineer, PHE, B.C. Road, Jammu-180001.
3. Superintending Engineer, Hydraulic Circle, Rajouri-185131.
4. Executive Engineer, PHE Division (Civil/Mech.) Rajouri-185131.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, D.A.G.)

ORDER [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicants submits that the applicants would be satisfied if direction is given to the respondents to

consider and decide the representation (Annexure A-2) of the applicants within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to the respondent No. 2 to consider and decide the representation (Annexure A-2) of the applicants within a period of three months from today by passing a detailed and speaking order with intimation to the applicants. If the representation of the applicants is not available with the respondents, this O.A. would be treated as part of the representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present O.A.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/